

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 133/TT/2015

Date: 6.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Condition of Tariff) Regulations, 2014 for determination of (i) Truing up of Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for Rihand Transmission System (DOCO 1.4.1992) in North Region

Sir,

I am directed to refer to your petition mentioned above and to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 13.11.2015:-

- a) The details of scheme wise and component wise additional capitalization projected for tariff block 2014-19 for the purpose of determination of tariff for 2014-19 block.

In addition the petitioner has to provide the following Asset wise information as detailed hereunder:

b) For Asset-II (AC Portion)

| Particulars | Reason submitted by the Petitioner | CERC Comments | Additional Info/Data sought |
|---|---|---|---|
| Retrofit of M&G and BHEL breakers at Kanpur, Agra, Ballabgarh | • M&G make breakers are old(25 years) and obsolete and no support and services available in | As the breakers are old, it appears that replacement is justified, however the petitioner needs to provide some | i) Comparison of cost of overhauling vs. cost of new breakers along-with the Cost Benefit Analysis. |

| Particulars | Reason submitted by the Petitioner | CERC Comments | Additional Info/Data sought |
|---|---|---|--|
| and Mandola | India • BHEL breakers have PIR problems and failure in some cases | additional clarification for approval of the same | ii) Report on the instances of failure of the breaker citing reasons for each failure. |
| Replacement of WSI make CVTs at Kanpur, Ballabgarh, Mandola S/s | Old and having problems. At agra, CVTs caught fire. | No documentary evidences provided. | Incident reports of the CVT failure along with the reasons. |
| Fire fighting System | Due to ageing and rusting, underground pipe-lines damaged and old system needs replacement. | With reference to Commission`s Order in petition no. 92/2009, the reasons seem adequate, however, no documentary evidences has been provided by the petitioner. | Report / documentary evidences for damages caused due to rusting Fire fighting System. |
| Spare Air Core Reactor at Kanpur S/s | Completed 22 years, and procurement of one no. air core reactor is proposed to procure for spare. | Petitioner has not mentioned any instances of failure of the reactor. | Report on account of any instances of failure of the 2 reactors (if any) |

- c) The copy of the LOA in support of his claim for cost overrun of the scheme Substation Equipment Replacement in Rihand TS in 2009-14 block, indicating the cost of the each equipment covered in the scheme along with the additional capital expenditure to be incurred for tariff block 2014-19, on account of this scheme.
- d) The documentary evidence and other relevant correspondence/communication in respect of the for delay in tower strengthening of 400KV S/C Kanpur- Ballabgarh Line due to ROW problem and the farmers/land owners did not permit the strengthening work due to standing crop, along with the additional capital expenditure to be incurred for tariff block 2014-19, on account of this scheme

For Asset-I (HVDC)

- e) With regards to add-cap during 2014-19 owing to up-gradation of HVDC Rihand Dadri Project due to ageing of the equipments of the HVDC system, the following is required:

- Board Approval and the detailed Revised Cost Estimate(RCE) for the aforementioned scheme proposed to be undertaken in FY 2014-19
 - Detailed Project Report giving complete scope, justification, cost-benefit analysis, estimated life extension from a reference date, financial package, phasing of expenditure, schedule of completion, reference price level, estimated completion cost including foreign exchange component, if any, and any other information considered.
- f) Form 9A for 2009-14 and Form 4A for 2014-19 duly depicting the undischarged liabilities.
- g) The copy of the LOA for purchase of DG set in support of his claim for cost overrun of the project in 2009-14 block, along with the additional capital expenditure to be incurred for tariff block 2014-19, on account of this scheme.

Yours faithfully,

(V. Sreenivas)
Deputy Chief (Legal)